

Comments on

Consultation Paper on Deactivation of SIMs due to Non-usage

Respected sir,

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I have following things to say,

1. **Period of continuous non-usage:** it should be kept bare minimum. Because it's only due to these unused SIMs that our resources are blocked. If we can minimize it to 30 days. It would be much better. Thus, we will get effective communication of high quality. It will help telecom industry to groom.
2. **Criteria for deactivation of SIMs:** outgoing voice call and sms must be a criterion. Since now days we have a mobile with 90 days battery backup, thus using other parameters will be creating another loop-hole which is likely to be exploited in near future.
3. **Method should be used for communicating the criteria of Deactivation of SIMs to the subscribers:** users can be communicated either through SMS to their number or to the alternate number given by them while taking the sim. This will ensure that customers give correct alternate number while purchasing a sim. This will result in increasing security aspect also.
4. **Conditions of deactivation due to non-usage apply in all cases:** as per me, the condition should apply to each and every consumer; however the duration or the period may vary for postpaid, prepaid and wireless customers.
5. **Requirement of a connection retention scheme:** Yes it can be kept so as to keep a chance for genuine customers to regain their number. But for this also there must be a cap of time duration. It must not be like that someone wakes up after 20 years and ask for retention of his/her number.
6. **Monetary value remaining on a pre-paid SIM:** since average value of money left in the account is less than 10 INR, thus it may be retained by telecom operator. We can hope that this money will go to welfare of telecom industry resulting in lowering of tariffs and better quality services.
7. **Specifying a period, within which wireless subscriber should be allowed to reactivate his SIM:** this period can be kept as 12-18 months at maximum. Well terms and condition must include proving that the corresponding person before owes that number before disconnection.

I would be highly obliged in case any clarification is sought.

Regards,

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